

**स्वायत्त निकायों को ऋण**

१०४६. श्री रेखा कोटा : क्या वित्त मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने स्वायत्त निकायों द्वारा लिये जाने वाले ऋण के सम्बन्ध में यह नियम बना दिया है कि उन्हें केन्द्रीय सरकार से अनुमति प्राप्त कर लेनी चाहिये ; और

(ख) यदि हां, तो कम से कम और ज्यादा से ज्यादा कितने कर्ज की व्यवस्था की गई है ।

**वित्त मंत्री (श्री मोरारजी देसाई) :**

(क) जी हां । जिन अधिनियमों के अनुसार स्वायत्त निकाय प्राटोनामस बाडीज स्थापित किये जाने हैं उन में आम तौर से यह व्यवस्था होती है कि निकाय ऋण लेने से पहले केन्द्रीय सरकार से अनुमति ले लें ।

(ख) इस सम्बन्ध में सीमाएं निर्धारित नहीं की गयी हैं ।

**Agreement for \$240 Million U.S. Loan**

1050. { Shri Shashi Ranjan:  
Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to state:

(a) whether Government are thinking to disburse the \$240 million U.S. loan for general development in both private and public sectors;

(b) if so, the proportion therefor;

(c) whether the parties will be free to negotiate with American firms for import or some Government agency will negotiate; and

(d) in case Government agency the name of the agency?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes.

(b) The loan is intended to meet the foreign exchange cost of goods and services, required to be imported from U.S.A. by the Private and Public Sectors. No fixed proportion is required to be observed between these sectors. The requirements of each sector are considered on merits and necessary foreign exchange allocated.

(c) and (d). In respect of allocations made to the private sector, the Chief Controller of Imports and Exports issues import licences as usual and the licencees are free to negotiate with American firms according to normal commercial practice. In respect of allocations made to the public sector, purchases are made through the Government purchasing agency i.e., D.G.S & D. as per the prescribed procedure.

**Thermal Power Schemes of Maharashtra**

1051. Shri Lonkar: Will the Minister of Irrigation and Power be pleased to state:

(a) the number of thermal power schemes forwarded by the Government of Maharashtra for 1963-64;

(b) whether a thermal power scheme at Ganga Khed for Marathwada area is included therein; and

(c) if so, whether sanction has been accorded to it?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) A statement showing the outlays proposed for power schemes by the Government of Maharashtra for 1963-64 is laid on the Table of the House.